

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III (SPECIAL BENCH)

Item No.-127

IA-4345/2020

IN

IB-1411(ND)/2018

IN THE MATTER OF:

M/s. AS Technosoft Pvt. Ltd

Vs.

M/s. Indianroots Shopping Ltd.

...OPERATIONAL CREDITOR

...CORPORATE DEBTOR

SECTION

U/s 9 IBC code 2016

Order delivered on 23.12.2020

CORAM:

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)**

PRESENT:

For the Applicant/OC :

For the Respondent/CD :

For the Intervener/RP :

Ms. Mayanka Dhawan, Advocate.

Ms. Prachi Johri, Adv and Mr. Vatsalya Kumar, Adv alongwith
Mr. Ashok Garg, RP

ORDER

Learned Counsel for the Applicant R.P. Ms. Prachi Johri submits that in compliance of the Order Dated 18.12.2020, wherein it was mentioned that the property was to be handed over within three days but the property has been handed over only yesterday. As per the directions, the meeting was to be held, for which, the Respondent was intimated to come forward for the meeting but there is no response from respondent. The learned counsel Ms. Mayanka for the Respondent states that the respondent is travelling and hence could not comply order. In spite of knowing the order to be complied the order is not complied. A last chance is given to comply the order and have a meeting within next five days with the Applicant, failing which, an appropriate order will be passed on 04.01.2021.

The main matter is listed on 04.01.2021.

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(DR. DEEPTI MUKESH)
MEMBER (J)